

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO.252
TO BE ANSWERED ON 3RD FEBRUARY, 2023

PILFERAGE OF FOODGRAINS IN FCI GODOWNS

252 SHRI SANT BALBIR SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the arrangements made to stop the large scale pilferage of foodgrains from the godowns of Food Corporation of India (FCI) and how many cases have been registered so far;
- (b) whether pilferage has not been checked despite strict surveillance of the godowns; and
- (c) punishment given to the responsible persons for pilferage cases under the law?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a) and (b) The details on the steps taken to stop the pilferage in the godowns of Food Corporation of India (FCI) are as under:

- Currently 9356 CCTV cameras have been installed in 512 owned FCI depots for monitoring and surveillance.
- Live Web Feeding of CCTV cameras are being monitored on regular basis.
- Proper coordination with the Directorate General Resettlement (DGR) authority had been maintained to avoid any deficiency in security services.

The details on the number of cases registered during last three years and current year (till date) are as under:

Year	Number of cases where accountability has been fixed
2019-20	2
2020-21	3
2021-22	2
2022-23 till date	0

(c): The responsible staff proceeded under Staff Regulation Act of FCI under minor and major penalties.
